IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

CP (CAA) No.11/BB/ 2017

UNDER SECTION 230-232 OF CA 2013

IN THE MATTER OF ALTAIR ENGINEERING AND SOFTWARE TECHNOLOGIES INDIA PRIVATE LIMITED

AND

ALTAIR ENGINEERING AND SOFTWARE TECHNOLOGIES INDIA PRIVATE LIMITED

Coram:

Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 24th August, 2017

For the Petitioner: Mr. Perikal K. Arjun of J SAGAR ASSOCIATES, ADVOCATES

ORDER

Counsel for petitioner is present. He has already filed a memo for permission to withdraw the petition. He has also enclosed the extract of the resolution of the Board dated 19th August, 2017 for withdrawal of the petition.

Considering the Board resolution, we are of the view that this is a fit matter where permission can be granted to withdraw the main petition.

In the result, memo is recorded. Permission is granted to the petitioner to withdraw the petition. Hence, the petition is dismissed as withdrawn.

(ASHOK KUMAR MISHRA) MEMBER (TECHNICAL)

(RATAKONDA MURALI) MEMBER (JUDICIAL)